

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

SECTION XVIIIA
LISTED ON 17/11/15
LD. REGISTRAR COURT:
ITEM No. 2

TRANSFER PETITION (CIVIL) NO. 473 OF 201

Meenu Rani

VERSUS

...Petitioner

Raj Kumar

...Respondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court / Ld. Registrar Court on 2/9/15, 201 when the Court / he was granted / directed

Mr. N.K. Verma Ad. has appeared on b/o of the sole respondent. He seeks & is given four weeks time to file the VIA & the C/A.

List again on 17/11/15 324
NOT READY FOR THE REASON:

- 1 Accordingly, Notice was issued to the sole Respondent through Registered A.D. Post on _____ as well as Dastl / through Trial Court.
- 2 It is submitted that unserved cover containing the notice has been received back from sole Respondent with the Postal remarks, "Mr. N.K. Verma Ad. has filed V/A on b/o sole respondent".
- 3 It is submitted that neither A.D. Card nor unserved cover has been received back from sole respondent so far.
- 4 It is submitted that A.D. Card duly signed by the sole Respondent has been received but no one has filed Vakalatnama and memo of appearance on his behalf so far.
- 5 It is submitted that Service Report has been received from the Trial Court stating therein that _____
- 6 The counsel has filed an Affidavit of service after effecting Dastl service on the Respondent No. _____ / has not filed Affidavit of service of dastl notice.

SERVICE OF NOTICE IS NOT COMPLETE.

The matter (s) is / are listed before the Court of Ld. Registrar with this Office Report.
Dated this the 6th day of Nov. 2015

Copy to: Kailash Chandel, Advocate
N.K. Verma, Advocate.

ASSISTANT REGISTRAR
ASSISTANT REGISTRAR